

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**O.P. NO. 3 OF 2012**

**Dated : 22<sup>nd</sup> February, 2013**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member  
Hon'ble Mr. V.J. Talwar, Technical Member**

**In the matter of:**

<b>Indian Biomass Power Association Versus Ministry of Power, Govt. of India &amp; Anr.</b>	<b>....Appellant(s) ....Respondent (s)</b>
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<b>Counsel for the Appellant (s):</b>	<b>Mr. G. Umapathy Mr. R. Mekhala</b>
<b>Counsel for the Respondent(s):</b>	<b>Mr. C.K. Rai for R.6 Mr. S. Vallinayagam for R.9 Mr. B.K. Nayak Mr. Rutwik Panda for OERC Mr. K.V. Mohan Mr. K.V. Balakrishnan for APERC</b>

**ORDER**

Mr. C.K. Rai, the learned counsel for the Madhya Pradesh is filing his Written Submissions today. The learned counsel for the Tamil Nadu has already filed his submissions.

The learned counsel for the Gujarat, Rajasthan, Andhra Pradesh and Orissa seeks some time to file their submissions.

Accordingly, they are permitted to file the same after serving copy on the other side.

Post the matter on **12.04.2013.**

**(V.J. Talwar)**  
**Technical Member**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

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